

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V held on 25.09.2008

The Meeting No. 26/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 25.09.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 24/AMO9 dated 11.09.2008 and 25/AMO9 dated 18.09.2008 were ratified. The Agenda for individual cases for Meeting No. 26/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 26/84-ALC3/2008 **MEETING DATE** : 25.09.2008

Online agenda

1	Case No.:27/17/84-ALC3/2008	Party Name:REFLEXIONS NARAYANI IMPEX PVT. LTD	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Rejected
	HQ File :01/84/050/00213/AM09/	RLA File :02/24/040/00057/AM09/	Lic.No/Date:0210112958 29.05.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that firm have failed to submit their reply called for by DGFT vide letter dated 29.09.2008, in absence of which it was not possible to compute the requirement of Qty. of inputs. Hence, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

2	Case No.:7/12/84-ALC3/2008	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Withdrawn
	HQ File :01/84/050/00152/AM09/	RLA File :05/24/040/00152/AM09/	Lic.No/Date:0510221905 11.06.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 18.09.2008. In view of this case may be withdrawn from agenda.</p>			

Case No.:7/12/84-ALC3/2008	Party Name:MATRIX CLOTHING PVT.LTD.	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Approved
HQ File :01/84/050/00201/AM09/	RLA File :05/24/040/00249/AM09/	Lic.No/Date:0510223844 15.07.2008	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/53/2008-09/Hosy. dated 24.09.2008 as detailed below: -			
Export item	Export Qty.	Import item	Quantity allowed
Men's under pant (boxer	152100	100% cotton yarn dyed	0.95 Sq mtrs./Pc

3	shorts) made from 100% cotton yarn dyed fabric, GSM- 125+/-10%	Pcs	fabric, GSM- 125+/-10%	
	Men's under pant (boxer shorts) made from 100% cotton printed fabric, GSM- 125+/-10%	48121 Pcs	100% cotton yarn dyed fabric, GSM- 125+/-10%	0.87 Sq mtrs./Pc
	The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

4	Case No.:16/17/84-ALC3/2008	Party Name:MAHA VIR SPINFAB PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Rejected
	HQ File :01/84/050/00202/AM09/	RLA File :06/24/040/00019/AM09/	Lic.No/Date:0610013679 16.07.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that applicant firm have not mentioned the weight of export product in absence of which, the Qty. of Chemical cannot be computed. In view of this, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	Case No.:1/18/84-ALC3/2008	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Approved
	HO File :01/84/050/00222/AM09/	RLA File :10/24/040/00041/AM09/	Lic.No/Date:1010030279	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/51/2008-09/Hosy. dated 24.09.2008 as detailed below: -

Export item	Import item	Quantity allowed
College Jacket made out of 100% Nylon Taffeta 210T PU coated fabric, GSM-70+/-10%. & 100% Nylon Taffeta 190T, GSM-55+/-10%. (Style No.0662240)	a. 100% Nylon Taffeta PU coated 210T fabric, GSM-70+/-10%.	160012 Kgs.
	b. 100% Nylon Taffeta PU coated 190T fabric, GSM-55+/-10%.	2949 Kgs.
	c. Poppers metallic/ Plastic	Net to net with accountability clause
	d. Bellcaps metallic/ Plastic	Net to net with accountability clause.
	e. Draw Cord polyester	206000 Mtrs.
	f. Zippers/ fasteners, length 66 cms.	Net to net with accountability clause.

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/18/84-ALC3/2008

Party Name:CONCORD NONWOVEN INDUSTRIES PVT. LTD.,

Meet No/Date:26/84-ALC3/2008
25.09.2008

Status:
Approved

HQ File :01/84/050/00223/AM09/

RLA File :02/24/040/00102/AM09/

Lic.No/Date:0210115145
21.07.2008

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical

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authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 2% wastage on import item as detailed below:-

Export item	Export Quantity	Import item	Quantity allowed
Nonwoven Fabric Polypropylene	100 M.T	Polypropylene Granules 20-40MFI	102 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

7	Case No.:5/18/84-ALC3/2008	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Rejected
	HQ File :01/84/050/00226/AM09/	RLA File :35/24/040/00027/AM09/	Lic.No/Date:3510024256 21.07.2008	
	Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that firm have failed to submit their reply called for by DGFT vide letter dated 22.08.2008, in absence of which it was not possible to compute the requirement of Qty. of inputs. Hence, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

8	Case No.:3/19/84-ALC3/2008	Party Name:ANTHONY GARMENTS PVT LTD,	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Rejected
	HQ File :01/84/050/00232/AM09/	RLA File :32/24/040/00018/AM09/	Lic.No/Date:3210038406 29.07.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008</p> <p>RLA may take suitable consequential action accordingly.</p>			

9	Case No.:1/22/84-ALC3/2008	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Rejected
	HQ File :01/84/050/00256/AM09/	RLA File :10/24/040/00040/AM09/	Lic.No/Date:1010030606 14.08.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008</p> <p>RLA may take suitable consequential action accordingly.</p>			

10	Case No.:1/26/84-ALC3/2008	Party Name:LA-SURAB INTERNATIONAL	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status : Rejected
	HQ File :01/84/050/00308/AM09/	RLA File :05/24/040/00385/AM09/	Lic.No/Date:0510227649 17.09.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008</p> <p>RLA may take suitable consequential action accordingly.</p>			

11	Case No.:2/26/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status : Deferred
	HQ File :01/84/050/00309/AM09/	RLA File :35/24/040/00016/AM09/	Lic.No/Date:3510024672 18.09.2008	Defer Date: 16.10.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 16.10.2008.</p>			

	Case No.:3/26/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status : Deferred
	HO File :01/84/050/00310/AM09/	RLA File :35/24/040/00020/AM09/	Lic.No/Date:3510024673	Defer Date:

12			18.09.2008	16.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 16.10.2008.			

13	Case No.:4/26/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Deferred
	HQ File :01/84/050/00311/AM09/	RLA File :35/24/040/00019/AM09/	Lic.No/Date:3510024674 18.09.2008	Defer Date: 16.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 16.10.2008.			

14	Case No.:5/26/84-ALC3/2008	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Approved
	HQ File :01/84/050/00312/AM09/	RLA File :02/24/040/00163/AM09/	Lic.No/Date:0210117572 18.09.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 2% wastage on repeat basis as detailed below: -			
	Export item	Export Qty.	Import Item	Qty. allowed
	100% Flax/Linen Yarn Auto cone spliced	46500 Kgs	100% Flax/Linen Yarn upto 80 LEA/NM	47430 Kgs.
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

	Case No.:6/26/84-ALC3/2008	Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Rejected
	HQ File :01/84/050/00313/AM09/	RLA File :05/24/040/00411/AM09/	Lic.No/Date:0510227817 19.09.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that			

applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008

RLA may take suitable consequential action accordingly.

Manual cases

Case No. 342	M/s Lakshmigraha Apparels Pvt. Ltd., Coimbatore
NC26/09 dt. 25.09.2008	F.NO.1/84/50/353/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.3210033573 dt. 6.9.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the norms applied in another case cannot be applied in this case. Moreover, the case referred (of M/s Loyal Textile Ltd.) by applicant firm for similar applicability is actually different from the subject case in question in terms of description of export product, hence cannot be applicable to this case. Further, the Company has also not given the weight of export product, in absence of which, the Quantitative requirement of Dyes & Chemicals cannot be computed. In view of this, Committee was constrained to maintain the reject in this case.

Firm may be informed accordingly.

Case No. 343	M/s G.H.C.L. Limited, Mumbai
NC26/09 dt. 25.09.2008	F.NO.1/84/50/538/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.031042138 dt. 5.3.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before the Norms Committee in its meeting to be held on 23.10.2008. The case stands deferred for re-listing on 23.10.2008.

Case No. 344	M/s G.H.C.L. Limited, Mumbai
NC26/09 dt. 25.09.2008	F.NO.1/84/50/353/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310431969 dt. 7.6.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before the Norms Committee in its meeting to be held on 23.10.2008. The case stands deferred for re-listing on 23.10.2008.

Case No. 345	M/s G.H.C.L. Limited, Mumbai
NC26/09 dt. 25.09.2008	F.NO.1/84/50/74/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.031038025 dt. 17.5.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before the Norms Committee in its meeting to be held on 23.10.2008. The case stands deferred for re-listing on 23.10.2008.

Case No. 346	M/s RBR Garments Pvt.Ltd.
NC26/09 dt. 25.09.2008	F.NO.1/84/50/745/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.03210036020 dt. 21.8.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD for various design & sizes submitted by the firm are of low efficiency. Further, placement of panels is not proper. Hence it was not possible to review the case. Therefore, Committee was constrained to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 347	M/s United Electrolux Pvt. Ltd., Bangalore
NC26/09 dt. 25.09.2008	F.NO.1/84/50/783/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0710053299 dt. 12.9.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/52/2008-09/Hosy. dated 24.09.2008 as detailed below: -

Export item	Import item	Quantity allowed
Men's $\frac{3}{4}$ pant made from 55% Linen and 45% Cotton Fabric, GSM-158+/-10%. (Style No. E8EPHEMER).	55% Linen and 45% Cotton Fabric, GSM-158+/-10%	1.94 Sq.mtrs/ pc.
Men's Jacket with lining made from 55% Linen and 45% Cotton Fabric, GSM-158+/-10%. (Style No. E8EARSME)	55% Linen and 45% Cotton Fabric, GSM-158+/-10%	2.54 Sq.mtrs/pc.

The GSM should match in import & Export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 348	M/s J.B.F. Industries Ltd., Mumbai
NC26/09 dt. 25.09.2008	F.NO.1/84/50/353/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310464251 dt. 10.3.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting observed that there is no valid justification for review this case. Hence, decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 349	M/s Gaurav International, Gurgaon
NC26/09 dt. 25.09.2008	F.NO.1/84/50/539/AM05-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510148289 dt. 11.1.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other papers and relevant file handed over to the representative of DC (MSME) for their examination & comments. The case stands deferred for re-listing on 23.10.2008.

Case No. 350	M/s JayaShree Textiles (A Unit of Aditya Birla Novo Ltd.,
NC26/09 dt. 25.09.2008	F.NO.1/84/162/137/AM09-DES-V
Fixation of SION for export of Auto Cone Spliced Flax/Linen Yarn	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 06.11.2008.

Case No. 351	M/s India Fashions Ltd., Mumbai
NC26/09 dt. 25.09.2008	F.NO.1/84/50/118/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310467751 dt. 8.4.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting observed that earlier decision cannot be taken into consideration under Para 4.7 of Handbook of Procedure unless the style no., design mentioned in the export documents is the same and matching. In this case, Committee felt that there is no justification to reconsider it. Hence, decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 352	M/s India Fashions Ltd., Mumbai
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NC26/09 dt. 25.09.2008	F.NO.1/84/50/119/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310468143 dt. 11.4.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting observed that earlier decision cannot be taken into consideration under Para 4.7 of Handbook of Procedure unless the style no., design mentioned in the export documents is the same and matching. In this case, Committee felt that there is no justification to reconsider it. Hence, decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 353	M/s William Goodacre & Sons India P. Ltd., Kerala.
NC26/09 dt. 25.09.2008	F.NO.1/84/50/393/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.1010028831 dt. 18.2.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the unit of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 06.11.2008.

Firm may be informed accordingly.

Case No. 354	M/s Hotz Industries Ltd.,
NC26/09 dt. 25.09.2008	F.NO.1/84/50/337/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510192901 dt. 17.10.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Arun K. Jain, Managing Direction of the firm, who appeared for personal hearing in this case. He explained the case along with flow chart and other relevant papers. The Committee after detailed deliberations in consultation with the representatives of technical authorities presenting the meeting decided that import items at S.No.1 and 2 may be

allowed with 1% wastage. The items of import from S.No. 3, 4, 5 and 6 may be allowed with 2% wastage. The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 355	M/s Gaurav International, Gurgaon,
NC26/09 dt. 25.09.2008	F.NO.1/84/50/485/AM03-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510073629 dt. 26.11.2002 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Dinesh Rajeja, M.D and Sh. Vinay Mahto an authorized representatives of the firm, who appeared for personal hearing in this case. They could not explain the case properly saying that the old conversant person of this case has quitted the job from Company and sought some extension of time. The Committee taking lenient view granted extension and decided to consider this case in its meeting to be held on 16.10.2008.

The case stands deferred for re-listing on 16.10.2008.

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Case No. 356	M/s G.H.C.L. Limited, Mumbai
NC26/09 dt. 25.09.2008	F.NO.1/84/50/148/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310441158 dt. 29.8.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before the Norms Committee in its meeting to be held on 23.10.2008. The case stands deferred for re-listing on 23.10.2008.

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Case No. 357	M/s Naser Bali (Gloves) Private Limited Chennai
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NC26/09 dt. 25.09.2008	F.NO.1/84/50/449/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0410086518 dt. 22.12.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that this case has already been cleared by NC in its meeting held on 12.04.2007 with the condition that in the description of export item the word “ containing 0.833 sq ft. of extra soft Nappa Sheep Leather per Pc” may be suffixed. Now, firm have represented that description of export product as per ALC decision is not matching with their export documents in this case due to lengthy description, therefore requested for waiver of this condition. The Committee felt that said decision of ALC, the condition in description of export product was for accountability purpose. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided that amendment made in the description of export product may be rescinded in partial modification of its earlier decision taken on 12.04.2007. Applicant firm may be advised to use correct description so as to avoid any confusion in future.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 358	M/s J.C.T.Ltd., Phagwara
NC26/09 dt. 25.09.2008	F.NO.1/84/50/216/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.3010056679 dt. 13.6.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before the Norms Committee in its meeting to be held on 23.10.2008. The case stands deferred for re-listing on 23.10.2008.

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Case No. 359	M/s J.C.T.Ltd., Phagwara
NC26/09 dt. 25.09.2008	F.NO.1/84/162/380/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before the Norms Committee in its meeting to be held on 23.10.2008. The case stands deferred for re-listing on 23.10.2008.

Outside agenda case

Case No.1	M/s Baliga Fishnets, Udupi
NC26/09 dt. 25.09.2008	F.No. 01/84/162/764/AM-08/DES-V
Amendment in SION at S.No. H-158.	

Decision: The Committee considered the case as per agenda alongwith relevant papers and perused the report submitted by the team consisting officers from DGFT, DC (MSME) and DIPP, who visited the unit of M/s Baliga Fishnets, Udupi. The Committee observed that different polymeric materials are used for manufacture of nets. However, the most popular are Nylon, PE, PP and Polyester. Polyester nets are cheaper in cost. However, it is not much suitable due to higher specific gravity and as such yield per unit length is lower. Since it is alkaline in nature, it is not usable in sea water. The most favoured material is Nylon because of lower specific gravity and no shining nature, which help in more fish catches. As per statistics available, 60% of the nets are being made in Nylon and 25% in PE. In India, the most popular nets are Nylon multifilament/monofilament knotted nets. For manufacture of Nylon multifilament nets, the raw material used is Nylon filament high/normal tenacity yarn ranging from 210 Denier to 1890 Denier and for manufacture of Nylon monofilament nets, the raw material used is Nylon monofilament of normal tenacity of a diameter ranging from 2MM to 5MM. Multifilament nets can be repaired and have a life span of 2 to 3 years, while monofilament nets cannot be repaired and has life span of 6 to 8 months. In all deep sea fishing, Nylon multifilament gill nets are used. The Committee taking into account the whole process wastages involved in this felt that a total wastage of 5% is adequate in all the operations of manufacturing of knotted nets. It was therefore felt that the existing SION, at H-158 should also include Knotted nets in the export side. Therefore, Committee after close examination of existing SION, at S.No, H-158 decided to amend as detailed below :-

S. No	Export Item	Quantity	Import Items	Quantity allowed
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H-158	Nylon filament knitted/knotted nets	1 Kg	Relevant Nylon 6/66 monofilament yarn /Nylon multifilament yarn/ Nylon Multimono twine/ Nylon mono twine	1.05 Kgs.
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It was therefore decided to issue a Public Notice on the above line with the approval of DG.

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